

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 214 of 2000

Jabalpur, this the 19th day of December, 2003.

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. G. Shanthappa, Judicial Member

Dinesh Chandra Dwivedi,
Aged about 42 years,
S/o Shri Brijwasi Lal Dwivedi,
Presently working as Cashier in
Railway Employees Consumers'
Co-operative Stores,
Jabalpur, M.P.

APPLICANT

(By Advocate - Shri M.K. Verma)

VERSUS

1. Union of India,
Through the Secretary,
Ministry of Railways,
Govt. of India,
New Delhi.
2. The Divisional Railway Manager,
Central Railway,
Office of the DRM,
Jabalpur, M.P.

RESPONDENTS

(By Advocate - None)

ORDER(ORAL)

By G. Shanthappa, Judicial Member -

None for the respondents. As this is an old case of the year 2000, we are disposing of the same in the absence of the learned counsel for the respondents, by invoking the provision of Rule 16 of Central Administrative Tribunal (Procedure) Rules 1987, ^{only} after perusing the available pleadings and hearing the learned counsel for the applicant.

2. The above application is filed by the applicant seeking the relief for a direction to the respondents the Railway authorities to regularise the services of the applicant as has been done in the case of similarly placed persons. and further direction for grant of consequential service benefits to the applicant.



3. The brief facts of the case are that the applicant was appointed as Cashier in the Central Railway Employee Consumers Co-operative Stores, Jabalpur W.e.f. 11.5.1983. The said OA has been filed in his individual capacity. The learned counsel for the applicant states that applicant is still in service. Since the respondents have not treated service of the applicant as regular Railway Employees, the applicant is not getting the benefits of those who are getting regular Railway Employees. The grievance of the applicant is that similar treatment has to be given at par with the regular Railway employees.

4. The learned counsel for the applicant has now produced a copy of the judgment of this Tribunal OA No. 905/96 Ram Sing Thakur & Ors. Vs. UOI & Ors. In which Tribunal has granted the relief direction the Chairman Railway Board to formulate a suitable scheme for induction of these applicants and similarly placed employees of other Cooperative societies, in regular Group 'D' posts and alternatively, also as Casual Group 'D' employees, subject to their suitability & availability of vacancies, by simultaneously considering age relaxation the time was also fixed to comply the direction.

5. The learned counsel for the applicant has submitted that the said order has challenged before the Hon'ble High Court in a Writ Petition. The said Writ Petition is pending and no interim order has been granted. The applicant seeks whatever the judgment outcome of the Hon'ble High Court the same is applicable to the applicant..Accordingly the ~~relief as passed~~ in the said OA No. 905 dated 3.5.2001 is granted in this OA, ^{which is} subject to the result of the said Writ Petition which is pending before the Hon'ble High Court of M.P. Accordingly the OA is disposed of with above observations. No costs.

G. J. Chantilal

W.

पूछांकन संस्कृत विवरण, दि.....

पूछांकन संस्कृत
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के द्वारा द्वारा MK Verma, Adv.

के द्वारा SP Sinha, Adv.

रामानुज
के द्वारा 103

Armed

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